

आयकर अपीलीय अधिकरण, जयपुर न्यायपीठ, जयपुर
IN THE INCOME TAX APPELLATE TRIBUNAL, JAIPUR BENCHES, "B" JAIPUR

श्री संदीप गोसाई, न्यायिक सदस्य एवं श्री विक्रम सिंह यादव, लेखा सदस्य के समक्ष
BEFORE: SHRI SANDEEP GOSAIN, JM & SHRI VIKRAM SINGH YADAV, AM

आयकर अपील सं./ITA No. 707/JP/2019
निर्धारण वर्ष / Assessment Year : 2012-13

Smt. Sushila Bothra A-86, Janta Colony, Jaipur.	बनाम Vs.	The ITO, Ward-5(2), Jaipur.
स्थायी लेखा सं./जीआईआर सं./PAN/GIR No. AOHPB 3268 E		
अपीलार्थी / Appellant		प्रत्यर्थी / Respondent

निर्धारिती की ओर से / Assessee by : Shri S.C. Jain (C.A.)
राजस्व की ओर से / Revenue by : Smt. Monisha Choudhary (JCIT)

सुनवाई की तारीख / Date of Hearing : 19/05/2021
उदघोषणा की तारीख / Date of Pronouncement: 19/05/2021

आदेश / ORDER

PER: SANDEEP GOSAIN, J.M.

The present appeal has been filed by the assessee against the order of CIT(A)-2, Jaipur dated 30.04.2019 for the assessment year 2012-13.

2. Hearing of the appeal was concluded through video conference in view of the prevailing situation of Covid-19 pandemic.

3. The Id. Counsel for the assessee furnished application for withdrawal of this appeal. The contention in the said application reads as under:-

"May please your honor,

In the matter of above named appellant in whose case an appeal was filed and was placed for hearing and was requested to be adjourned for the reason that the assessee had moved application for settlement of disputes as per scheme notified by the Government under DTVSV-2020.

The application filed before the authority has been approved and the assessee acknowledge having received the order in Form No. 3 vide acknowledgment No. 231917220290121 and accordingly the dispute stands settled as per scheme.

The assessee is to file Form No. 4 before the designated Authority for final order and therefore, it is prayed before the Bench that the appeal filed before the Bench may kindly be treated as withdrawn since the dispute stands settled under the scheme. No adjudication of the appeal so filed is required to be made and the same be treated as withdrawn.

(S.C. Jain)

A.R. of the Assessee"

4. The Id. DR has raised no objection if the appeal of the assessee is allowed to be withdrawn.

5. Therefore, in view of the fact that the assessee has already approached the department to settle the matter under "Vivad Se Vishwas Scheme", we permit the assessee to withdraw this appeal. Accordingly, the appeal of the assessee is dismissed as withdrawn.

6. In the result, this appeal of the assessee is dismissed as withdrawn.

Order pronounced in the open court on 19/05/2021.

Sd/-

Sd/-

(विक्रम सिंह यादव)

(संदीप गोसाई)

(Vikram Singh Yadav)

(Sandeep Gosain)

लेखा सदस्य / Accountant Member

न्यायिक सदस्य / Judicial Member

जयपुर / Jaipur

दिनांक / Dated:- 19/05/2021.

*Santosh.

आदेश की प्रतिलिपि अग्रेषित / Copy of the order forwarded to:

1. अपीलार्थी / The Appellant- Smt. Sushila Bothra, Jaipur.
2. प्रत्यर्थी / The Respondent- ITO, Ward-5(2), Jaipur.
3. आयकर आयुक्त / CIT
4. आयकर आयुक्त / CIT(A)
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, जयपुर / DR, ITAT, Jaipur.
6. गार्ड फाईल / Guard File {ITA No. 707/JP/2019}

आदेशानुसार / By order,

सहायक पंजीकार / Asst. Registrar